- (b) The class has not been started for want of requisite number of students. It is, therefore, not possible to indicate any time limit for starting the class.
  - (c) No, Sir.
- (d) The requisite qualifications for the post of Headmaster/Headmistress of Middle Schools are Graduate with degree in Education training. For the post of Vice-Principal, the qualifications prescribed is Post-Graduate with degree in training education.

Imposition of penalty for construction of Miani in DDA plots in Yamuna Vihar

- 252. SHRI KALRAJ MISHRA: Will the Minister of WORKS AND HOUSING be pleased to state:
- (a) whether it is a fact that DDA has imposed penalty of Rs. 360/- for constructing a Miani (Mezzanine floor) 35 sq. metre plots in the Yamuna Vihar colony;
- (b) if so, what are the reasons therefor;
- (c) whether Government purpose to waive the penalty; and
- (d) if not, what are the reasons therefor?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b) Wherever there is violation of the building regulations and such violation is compoundable, the prescribed penalty is imposed.

- (c) No, Sir.
- (d) The penalty is in accordance with the building regulations.

## Complaints against public schools in Delhi

#### 253. SHRI SATCHIDANANDA: SHRI R. M. DESAI:

Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that the Delhi Administration have recently received a large number of complaints against public schools for misuse of funds, non-payment of salaries and allowances etc. as per approved pay scales;
- (b) whether these schools are recognised by the Delhi Administration even though they do not receive any aid;
- (c) whether the Delhi Administration has investigated these complaints under the Delhi Education Act, 1973 and Rules thereunder; and
- (d) if so, what action Government have taken against the defaulting schools?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARA-NAND): (a) Yes, Sir. Some complaints were received! about nonpayment of salary for the notice period but, none about misuse of funds, etc.

- (b) Yes, Sir.
- (c) The complaints referred to In part (a) are under investigation.
- (d) Appropriate action will be taken after completion of the investigation.

### Liberalising of prohibition policy

# 254. SHRI SATCHIDANANDA: SHRI R. M. DESAI;

Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) whether it is a fact that Government have decided to liberalise policy of prohibition in the country;
- (b) if so, what steps Government have taken in this regard; and
- (c) what action Government propose to take to see that the alcoholiea are discouraged in the interests of family welfare?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARA-NAND): (a) and (b) No change in Government's prohibition policy has been made so far.

(c) The Government has been continuously making effort to educate people about the evils of drinking through the mass-media including All India Radio, Door-Darshan and documentaries and also by assisting Voluntary organisations through grants for educational publicity.

#### Plantation of trees in Delhi

255. SHRI SATCHIDANANDA: SHRI R. M. DESAI: Will the Minister of AGRICULTURE be pleased t<sub>0</sub> state:

- (a) whether it is a fact that thousands of trees are being planted in Delhi;
- (b) what is the total amount that is likely to be spent on this project; and
- (c) what purpose is likely to be served by this project?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (c) The information is being col-

lected from the concerned authorities and the same  $_{\rm w}$ ould be placed on the Table of the House in due course.

#### **Import of Cross Bar Exchanges**

#### 256. SHRI SATCHIDANANDA: SHRI R. M. DESAI:

Will the Minister of COMMUNICA. TIONS be pleased to state:

- (a) whether Government had imported cross bar exchanges for Delhi telephones as also for other places in the country;
- (b) if so, what is the number of such exchanges and from which countries these exchanges were imported;
- (c) whether these cross bar exchanges were purchased by negotiations or through international tenders; and
- d) if these exchanges were purchased by negotiations, what are the reasons for buying the cross bar ex. changes which have not proved suitable in countries of their origin and are most unsuitable in Indian conditions and climate?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) Yes, Sir.

| (h) No. of Exchanges             |       | Capacity | From where imported | Year    |
|----------------------------------|-------|----------|---------------------|---------|
| (i) 6 local exchanges            | <br>- | 48,000   | Belgium             | 1964-65 |
| (ii) 4 Trunk automatic exchanges |       | 6,500    | Belgium             | 1964-65 |
| (iii) r local exchange           |       | 10,000   | Sweden              | 1974-75 |
| (iv) 14 local exchanges          |       | 1,40,000 | Japan               | 1976-80 |

(c) By international tenders.

(d) Question does not arise. However, it may be mentioned that certain deficiencies were found in case of exchanges imported initially during the period 1964-65. These deficiencies have since been made up. The exchanges imported subsequently from 1974-75 onwards have been functioning very satisfactorily.

#### Break-down of Delhi telephones

#### 257. SHRI SATCHIDANANDA; SHRI R. M. DESAI:

Will the Minister of COMMUNICA-TIONS be pleased to state:

(a) whether it is a fact that there has been a major breakdown of telephone exchanges in Delhi during the recent monsoon;